

**NATIONAL COMPANY LAW TRIBUNAL  
AHMEDABAD BENCH  
AHMEDABAD**

T.P. No. 84/NCLT/AHM/2017 (New)  
Gujarat High Court C.A. No. 249/2008 (Old)

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 21.12.2017**

Name of the Company:

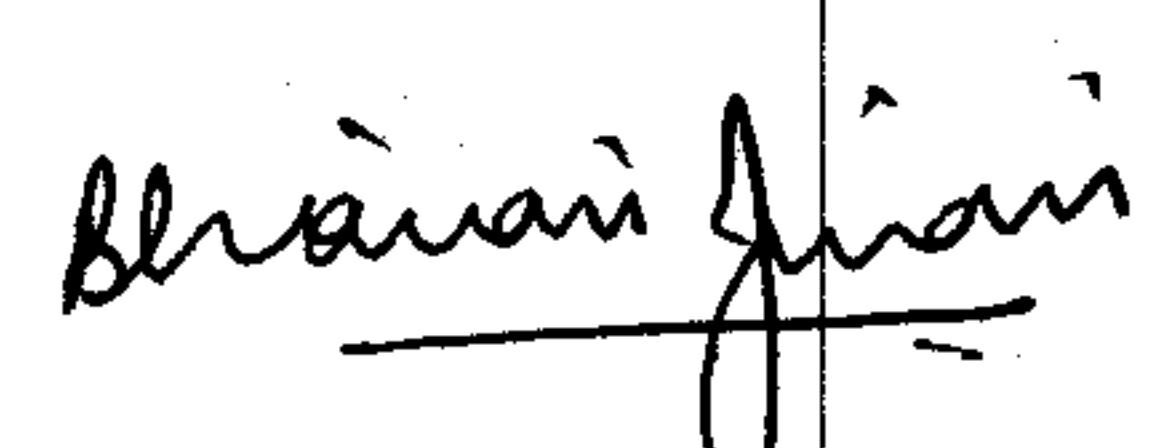
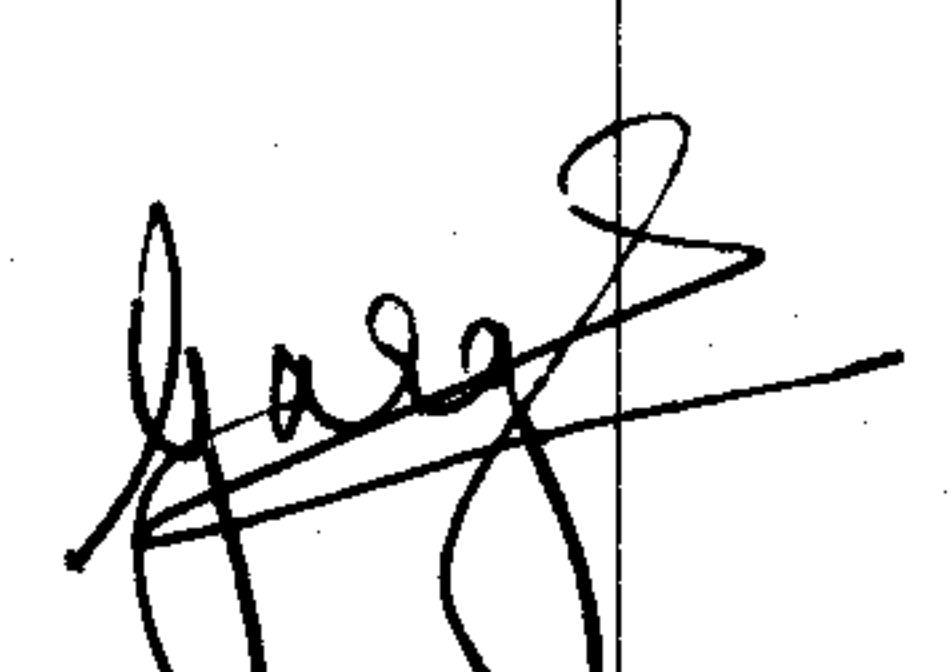
Gopal Girdharimal Doda.

V/s

Vishesh Ispat Pvt Ltd.

Section of the Companies Act:

Section 237 of the Companies Act, 1956

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	BHAIRAVI JIVANI (Instructed by A.R.GUPTA & ASSO.)	ADV.	PETITIONER	
2.	GARGI R. VYAS	ADV.	RESPONDENT	

Learned Advocate Ms. Bhairavi Jivani i/b Learned Advocate Mr. A R Gupta present for Petitioner. Learned Advocate Ms. Gargi Vyas present for Respondent.

Proof of service of notice on Respondent filed.

Learned Advocate Ms. Gargi Vyas filed Vakalatnama for Respondent.

Respondent shall file reply within four weeks serving a copy in advance to the other side.

List the matter on 25.01.2018.

  
**BIKKI RAVEENDRA BABU  
MEMBER JUDICIAL**

Dated this the 21st day of December, 2017.